

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 541/2018
T.A. No. 1446/2009

The 17th day of September, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

B.R. Burman
S/o Shri Mangal Singh
R/o D-1/39, Bharat Vihar,
Old Palam Road,
New Delhi-110074. .. Petitioner

(By Advocate: Ms. Asha Jain Madan with Ms. Varsha Rana)

Versus

1. Shri Sanjeev Kumar
Director General,
Council of Advancement of People's Action
and Rural Technology (CAPART)
India Habitat Centre, Zone 5-A, (Core-C),
2nd Floor, Lodhi Road,
New Delhi-110003.
2. Shri Amarjeet Sinha,
Secretary,
Ministry of Rural Development,
Government of India,
Krishi Bhawan,
New Delhi-110001. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the petitioner.

2. T.A. No.1446/2009 filed by the petitioner was disposed of by this Tribunal on 08.09.2017. Against the said order, the

respondents filed WP(C) No. 1028/2018 before the Hon'ble High Court of Delhi. The order dated 05.02.2018 passed in the said WPC by the Hon'ble High Court of Delhi clearly shows that this matter is seized of by the Hon'ble High Court, though no stay is granted.

3. Accordingly, in view of the seizure of the matter by the Hon'ble High Court of Delhi, the CP is closed. However, the petitioner is at liberty to avail his remedies, in accordance with law, once the WPC is finally decided.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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